

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the 15th day of July, 2021

**MISC. WITHDRAWAL APPLICATION NO. 330/00916/2021
IN
ORIGINAL APPLICATION NO. 1121 of 2015**

**HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER (J)
HON'BLE MR. DEVENDRA CHAUDHRY, MEMBER (A)**

Radhey Shyam Chauhan, aged about 52 years, s/o late K.R. Chauhan, working as Fireman/Fire Bridge Sec. of SAF Kanpur resident of House No. 10/192, Khalasi Line, Kanpur Nagar.

.....Applicant

By Advocate: Shri P. Mathur/Shri Bharat Kishore Srivastava/Shri R.K. Shukla

VERSUS

1. The Union of India, through the Secretary, Ministry of Defence, Deptt. Of Defence Production & Supplies, New Delhi- 110 011.
2. The Secretary, Ordnance Factory Board, Ministry of Defence, Ayudh Bhawan, 10-A, S.K. Bose Road, Kolkata 700001.
3. The General Manager, Small Arms Factory, Kalpi Road, Kanpur 208009.

.....Respondents

Advocate for the Respondents : Shri Ram Pati Maurya

ORDER

(Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, Member-J)

We have joined this Division Bench online through Video Conferencing.

2. Shri P.K. Mishra holding brief of Shri Prashant Mathur, learned counsel for the applicant and Shri Rama Pati Maurya, learned counsel for the respondents, both are present in court.
3. The instant Misc. Withdrawal Application has been filed by the applicant seeking permission to withdraw the OA. with liberty to file fresh original application with better particulars.
4. Heard learned counsel for the parties and perused the records.

5. Learned counsel for the respondents has no objection against the Withdrawal Application.

6. Withdrawal Application is allowed. Applicant is permitted to withdraw the OA. with liberty to file fresh original application with better particulars. No order as to costs.

7. Hon'ble Mr. Devendra Chaudhry, Member (Administrative) has consented to this order through video conferencing.

**(DEVENDRA CHAUDHRY)
MEMBER-A**

**(JUSTICE VIJAY LAKSHMI)
MEMBER-J**

Manish/-